

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-01/1227/2025/A

From :- **Shri Chatra Bhukhan Gogoi,**
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
Shri Biprajit Roy
District & Sessions Judge,
Cachar

Dated Guwahati, the 25th February, 2025

Sub:- **Permission to avail Home Travel Concession (HTC)**

Ref:- Letter No.JCD.I/19/25/1024, dated 14.02.2025

Sir,

With reference to the above, I am directed to inform you that you been allowed to avail HTC for the block period of 2025-2027 for travelling from Silchar to your home town, Bongaigaon, and return w.e.f. the evening of 25.04.2025 till the morning 05.05.2025 along with your wife, Smti. Barnali Sharma Roy and dependent daughter Smti. Shivasuti Kashyap by the shortest possible route, as per existing Rules along with permission to draw an advance payment of 80% of the proposed HTC for the block period of 2025-2027.

Further, you have also been allowed to avail Station Leave w.e.f. 25.04.2025 till 05.05.2025.

Yours faithfully,

sd/-

REGISTRAR (VIGILANCE)

Memo No. HC.VII-01/1228- 1230 /2025/A. Dated 25th February, 2025

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
3. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

REGISTRAR (VIGILANCE)

25/02/25